

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE SANJAY DWIVEDI

ON THE 28th OF JUNE, 2024

MISC. CRIMINAL CASE No. 24410 of 2024

(RAM KAILASH MEHAR

Vs

THE STATE OF MADHYA PRADESH)

Appearance:

(BY SHRI RIYAZ MOHAMMAD - ADVOCATE FOR THE APPLICANT)

*(BY SHRI MANAS MANI VERMA - GOVERNMENT ADVOCATE FOR THE
RESPONDENT/STATE)*

ORDER

This is first application under Section 439 of the Code of Criminal Procedure filed on behalf of the applicant for grant of bail relating to FIR No.124/2024 dated (not mentioned) registered at Police Station Nazeerabad, District Bhopal for the offence punishable under Section 34(2) of the M.P. Excise Act. The applicant is in jail since 15.04.2024.

2. Learned counsel for the applicant submits that as per the case of the prosecution, 63 bulk liter country made illicit liquor was seized from the illegal possession of the applicant. He submits that the offence is triable by Judicial Magistrate First Class. The applicant is in jail since 15.04.2024. Upon these submission, counsel prays that the applicant may be released on bail.

3. Learned counsel for the respondent/State has opposed the application.

4. Considering the submission made by the learned counsel for the parties, without commenting anything on merit of the case, I am inclined to consider and allow this application. Accordingly, it is **allowed**.

5. It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** with one

solvent surety of the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by it.

6. It is further directed that the applicant shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

Certified copy as per rules.

(SANJAY DWIVEDI)
JUDGE

RAGHVENDRA

